



BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

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C.P(IB) No. 371/KB/2017
CA(IB) No. 134/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company	State Bank of India -Vs- Orissa Manganese and Minerals Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr D.N. Sharma, Adv } for Applicant
2) Ms Namrata Basu, Adv }

P → T
14/2/18

ORDER

Ld. Counsel for the applicant is present.

C.A. (IB) No. 134/KB/2018 is filed upon service of notice to the respondent in C.A. Affidavit of service has been filed, which shows that 1st respondent has been served notice on 12/02/2018. However, 1st respondent is not present. A fresh notice to the 1st respondent is to be issued. Informed 1st respondent that the status of moratorium applicable to it. Any pending legal action or legal proceedings be stayed upon the application of moratorium passed in the instant case. The moratorium came in force from on 03/08/2017. In the aforesaid circumstances any legal proceedings relating to the debt due from the corporate debtor is deemed to be stayed till the Corporate Insolvency Resolution Process (CIRP) ends.

Respondents are hereby directed to file reply affidavit in this regard. Issue certified copy of this order to the applicant and the applicant is directed to serve the same on the 1st respondent. 1st respondent is directed to enter appearance and file reply affidavit, if any if they wish to contest the application.

List it on 06/03/2018.

Sd

(Jinan K.R.)
Member (J)